

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.264/MP/2022

Subject : Petition under Section 79 of the Electricity Act, 2003 for execution of Order dated 15.8.2020 passed in Petition No. 158/MP/2019; and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the Order dated 15.8.2020 passed by the Commission in Petition No. 158/MP/2019.

Date of Hearing : **21.2.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Adhunik Power and Natural Resources Limited (APNRL)

Respondents : PTC India Limited (PTCIL) and Anr.

Parties Present : Shri Deepak Khurana, Advocate, APNRL
Shri Ravi Kishore, Advocate, PTC
Shri Keshav Singh, Advocate, PTC
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Ms. Aakanksha Bhola, Advocate, TANGEDCO
Shri Rahul Ranjan, Advocate, TANGEDCO

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing, and accordingly, the matter was adjourned.

2. The Petition will be listed for final hearing on **29.5.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**